

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 48472/2024
[Arising out of impugned final judgment and order dated 03-07-2024
in CRMM No. 49124/2021 passed by the High Court of Punjab & Haryana
at Chandigarh]

SAMEED AHMAD

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No.266116/2024-CONDONATION OF DELAY IN FILING and IA
No.266118/2024-EXEMPTION FROM FILING O.T.)

Date : 25-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Mehmood Pracha, Adv.
Mr. R. H. A. Sikander, AOR
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Kshitij Singh, Adv.
Ms. Nuzhat Naseem, Adv.
Ms. Sadiya Sultan, Adv.
Ms. Heba Jawed, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable within four weeks.

Until further orders, there shall be stay of
further proceedings bearing Sessions Case No. 10 of
2022 before the Trial Court.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)